

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1637
TO BE ANSWERED ON 27.07.2016**

SLUM DWELLERS ON RAILWAY LAND

1637. PROF. SAUGATA ROY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the National Green Tribunal has slammed Railways for failure to keep the tracks clean;**
- (b) if so, the details thereof; and**
- (c) the steps taken so far to relocate the slum clusters from Railway's land?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) & (b) Hon'ble National Green Tribunal has directed Railways to keep the track and platforms clean and free from Municipal solid waste vide various orders issued in the course of hearings held in the case No. 141/2014, Saloni Singh V/s UOI and Ors.

(c) Housing being the State subject, relocation of the slum dwellers is the responsibility of State Government/Local Urban Bodies, Railway has no rehabilitation/Resettlement Policy of slum dwellers.
